

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. 120 /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Dillip Kumar Samantaray ...Applicant

-Vrs.-

Ranjan Kumar Samal and Ors. ...Respondents

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CUTTACK
DATE:-01.05.2026

By the Applicant through Counsel

Akhand

Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

Plot No. 6F-1030, CDA, Sector-9,

Cuttack, Odisha – 753014

email : akhand111@gmail.com

SYNOPSIS

The Respondent No. 1 is illegally extracted thousands CUM of sands from two locations of Budhabalanga river in Odisha indiscriminately without any approval or permission from any authority and damage the eco-system of the river and so also the environment. He is involved and continuing his illegal sand mining activities since last three years. He operates mostly on two locations of Budhabalanga river i.e. Tentel Sand Bed at Tentel Mouza and Pandupal Sand bed at Durgapur Mouza both under Badasahi Tahasil and extracting roughly more than 5,00,000 cubic Meter of sands from each sand bed and causing environment degradation and irreparable loss to local ecology. Recently, the Mining officer of the District reported the matter to Badasahi Police Station and FIR has been lodged against R-1 and his associates vide FIR No. 0083, dt 12.03.2026 u/s 303(2)(Punishment for Theft) and 3(5) of BNS, 2023, where he reported that they have excavated and transported approximately 4000 Cum of sand from the bridge safety zone of that area. That indicates illegal mining from the two river bed since three years will be more than 5,00,000 cum. The applicant made a representation to the authorities in this regards and appeals for imposition of environmental compensation upon the Respondent No. 1. But till yet no action has been taken in the matter. The Applicant through this OA prays to constitute of a joint committee to inquiry and submit its reports before the Tribunal and also prays the for a direction to the Mining Department and SPCB, Odisha to assess the extent/quantum of Minor Minerals i.e. sands and common earth excavated illegally by the Respondent No. 1 and its market value and imposition of environment compensation and recovery from the private respondent.

LIST OF DATES

2022-2023 : The illegal mining of sands is continuing since 2022-2023 by the Respondent No. 1.

12.03.2026 : A FIR was lodged against the Respondent No. 1 by the mining officials for theft of the sand.

22.04.2026 : Representation made by the Applicant to the state respondents.

29.04.2026 : RTI replies shows that these river bed are not allotted to any body and no Environmental Clearance is obtained.

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In the matter of :

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Ranjan Kumar Samal and Ors. ...Respondents

MEMO OF PARTIES

Sri Dillip Kumar Samantaray, Advocate and Environment Activist
residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar,
G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha, PIN- 751025, M-
9853632850, email : dillipsamantaray476@gamil.com

... Applicant

-Versus-

1. Ranjan Kumar Samal, S/o Prafulla Samal, At- Tunagamharia, Po-
Kuradiha, PS- Badasahi, Dist – Mayurbhanja, Odisha-757017
2. State of Odisha represented by Additional Chief Secretary,
Steel & Mines Department, Government of Odisha, Lokseva
Bhawan, Bhubaneswar, Odisha email : dsmsec.or@od.gov.in
PIN-751001
3. Collector-cum-District Magistrate, Mayurbhanj near the Bus Stand
on Kacheri Road, Baripada, PIN-757001 , email : dm-
mayurbhanj@nic.in

4. Deputy Director of Mines, Bhadrak Circle, At-Plot No. 1472/4591, Near Salandi Hospital, Motel Chhak, Bhadrak, Odisha – 756100, email: ddminesbhadrak@gmail.com
5. Mining Officer, Mayurbhanj, Baripada, At-Plot No. 269/2919 & 207/2920, At- Bijayramchanrapur, (In front of Diganta Vikash Educational Institute), Near NH-16, Baripada, Dist- Mayurbhanj, PIN-757002, email: mayurbhanjmo@gmail.com
6. Tahasildar, Badasahi, Patalipura, Badasahi, Dist- Mayurbhanj, Odisha -757026, email: tahasildarbadasahi@gmail.com
7. Superintendent of Police, Mayurbhanj, District Police Office, At/Po-Baripada, PS-Baripada Town, Dist-Mayurbhanj, Pin-757001, email-spmbj.orpol.nic.in
8. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : paribesh1@ospboard.org
9. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com

CUTTACK
DATE:- 01.05.2026

By the Applicant through Counsel



Akhand, Advocate
B.C.E. No.O-269/2023 . Ph:7008816891
email : akhand111@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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Original Application No. _____/2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Dillip Kumar Samantaray ...Applicant

-Vrs.-

Ranjan Kumar Samal and Ors. ...Respondents

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That the applicant is a citizen of India and Advocate of Environmental Cause and constantly raises voice for protection of environment and ecology. He has filled several cases before this Hon'ble Tribunal for protection of forest, rivers and environment in general. In the

present case the Private Respondent is involved in illegal sand mining from Budhabalanga river and caught by the mining officials and FIR has been lodged, but no action has been taken against his even after a formal representation is made by the Applicant to the authorities for imposition of fine and environmental compensation, aggrieved by the inaction of the authorities, the applicant filed this original application before this Hon'ble Tribunal.

5. That the Respondent No. 1 has blatantly disregarded the environmental norms and operates illegal sand mining at two locations of Budhabalanga river in Mayurbhanja District.

6. The Respondent No. 1 is involving and continuing his illegal sand mining activities since last three years. He operates mostly on two locations at Budhabalanga river and extracting roughly more than 5,00,000 cubic Meter of sands from each sand bed roughly area measuring more than 15 acres. He also illegally stocks sand in different locations on river bed and other areas. The location details are given below:

- i) Tentel Sand Bed, Mauza – Tentel, Gp – Chandanpur, Tehsil – Badasahi, Dist- Mayurbhanja
- ii) Pandupal Sand Bed, Mauza – Pandupal, RI-Durgapur, Tehsil – Badasahi, Dist- Mayurbhanja

7. The Respondent No. 1 cut down the embankments of the Budhabalanga river at these two locations and make makeshift road for transportation sand illegally. This has significantly weakened the embankment roads that are vital during floods.

8. The Respondent No. 1 has also involved in illegal stocking of sand after extracting it from the river and later sold it to other buyers.

The activities are going on day and night without any fear of the administration or law enforcing agencies.

9. The Applicant collected photographs of illegal sand mining at two locations at Budhabalanga river and also images of illegal stocking of sands at different places. It shows how the Private Respondent illegally using tractors, JCB and other machineries and manpower, extracting sand from the river bed and damaging the environment and river ecology. He also cut down river embankment and made illegal approach road for transportation of illegal sand from the river.

The Photographs showing illegal sand mining at Tental and Pandupal Mouza, illegal Sand Stocking and cutting down of river embankment are annexed as Annexure -1 Series.

10. That for the illegal extraction of sands from these two locations as shown in Photographs Heavy machinery such as such as Poclain machines and suction pumps being used to dig into the river banks and beds and transported through tractors. Transportation of sand through village area also create pollution as hundreds of trips of sands are being transported by tractors in these routes.

11. The Mining officials of Mayurbhanj Mining office, on 12.03.2026 night raided at Tental sand Bed and found that Respondent No. 1/Ranjan Kumar Samal@Runa Samal is involved in illegal sand mining at the sand bed and seized a excavator and later it was shifted by associates of Mr. Samal from the river. The Assistant Mining officer of the district reported the matter to Badasahi Police Station and FIR has been lodged against Respondent No. 1 and other persons at Badasahi PS vide FIR No. 0083, dt 12.03.2026 u/s 305(2) and 3(5) of BNS, 2023.

The Copy of FIR regarding illegal sand lifting and theft is annexed as Annexure -2.

12. As per the FIR, during night enforcement on dt. 10.03.2026 along with APR Force Baripada and Mining Squad Mayurbhanj at around 02.40 AM (11.03.2026), they detected a TATA Hitachi Chain Mounted excavator under Rangapani bridge involved in illegal lifting of sand. When they try to reach the spot around 9-10 tractors blocked their path and the excavator fled away inside the Budhabalanga river after switch off the light and the operator ran away leaving the excavator inside the river. Then Respondent No. 1 and his associates came to the spot and admitted they are doing the said excavation. Respondent No.1 and his associates have taken the excavator from the spot. Though FIR has been registered against Respondent No. 1 and primafacei it is satisfied that he was involved in illegal sand extraction from above said locations, till yet no action has been taken against the R-1 in respect of collection of fine and imposing of environment compensation.

13. The applicant has raised the issue regarding illegal mining and illegal coal stocking to different authorities. The applicant has made a formal representation dt 22.04.2026 to the public authorities arrayed as parties here in OA, but till yet no action has initiated against the private respondent. Hence, the applicant is filing this OA for protection of environment and imposition of environment compensation upon the private respondent/R-1 for irreparable loss to the environment and ecology.

The Representation dt 22.04.2026 made by the Applicant is annexed as Annexure - 3.

14. That applicant filed an application under RTI to SEIAA, Odisha to know whether permission is granted to the private Respondent for

operating sand extraction of sands from at Tental Sand Bed and Pandupal Sand Bed in Budhabalanga river in Mayurbhanj. The PIO replied in negative.

The Copy of the RTI application and Reply is annexed as Annexure-4.

15. That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present time but also set precedents for the future of our naturally well-endowed nation.

16. It is humbly prayed and of utmost importance that the present matter be treated with same level of urgency by this Hon'ble Tribunal. The Applicant is filing the present Original Application from amongst the following grounds:

GROUND

A. That the any type of mining without statutory permission is illegal mining and amounts to grave environmental violation. Such illegal operations are per se unlawful and liable to be restrained forthwith, besides attracting environmental compensation under the Polluter Pays Principle.

B. The Respondent No. 1 has blatantly violated Environmental norms by extracting and lifting of sand from the river bed without any approval and stocking sand indiscriminately in different places violates provisions of Water Act, Air Act and Environment (Protection) Act, 1986.

C. That the illegal mining in more than 15 acres of river bed and deep excavation of sand from two location of Budhabalanga river clearly demonstrates massive extraction and illegal removal of minor minerals, causing irreversible environmental damage.

D. That the illegal mining, illegal stocking of sand and cutting down river embankment has resulted in loss of river ecology, ecological imbalance, in violation of environmental safeguards and constitutional mandates under Articles 21, 48A and 51A(g) of the Constitution of India.

E. That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. But on contrary Respondent No. 1 along with his associates are involved in illegal sand mining and illegal sand stocking that hamper ecological imbalance and huge loss to the river environment.

F. That the absence of any action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment even after a formal complaint was made to all the authorities. Therefore, the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

G. That the Respondent Government authorities would fail to uphold the provisions of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, in their true letter and spirit as Respondent No. 1 is violating all the norms stipulated in these legislations.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action as the illegal sand mining by the private Respondent is still continuing and the

squad on 12 March 2026 caught the Private Respondent on the spot, Hence, the present application is filed within limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector, Mayurbhanj and Deputy Director of Mines, Bhadrak Circle to take immediate steps to stop all the mining activities and lifting of sand from Tentel Sand Bed, Mauza at Tentel and Pandupal Sand Bed at Pandupal in Budhabalana river, both under Badasahi Tahasil of Dist-Mayurbhanja, Odisha pending final disposal of the Original Application.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Mayurbhanj, Dy. Director of Mines, Bhadrak Circle, representative of SEIAA, Odisha; SPCB, Odisha and other officers as Hon'ble Tribunal deems fit to inquiry regarding illegal sand mining at Tentel Sand Bed, at Tentel Mauza and Pandupal Sand Bed at Pandupal in Budhabalanga river, both under Badasahi Tahasil of Dist- Mayurbhanj, Odisha and submit its reports before the Tribunal.

II. Directing the Dept of Steel and Mines, Govt. of Odisha and SPCB, Odisha to assess the extent/quantum of Sand excavated illegally from Tentel Sand Bed, at Tentel Mauza and Pandupal Sand Bed at Pandupal in Budhabalanga river, both under Badasahi Tahasil of Dist-Mayurbhanj, Odisha and its market value and imposition of environment compensation and recovery from the private respondent.

III. Directing District Collector, Mayurbhanj and Dy. Director of Mines, Bhadrak Circle to take immediate steps to stop all the mining activities at Tentel Sand Bed and Pandupal Sand Bed in Budhabalanga river and seize the equipment used for the mining and take legal steps against them.

IV. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to environment.

V. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

By the Applicant through Counsel

DATE:- 01.05.2026



Akhand, Advocate

B.C.E. No.O-269/2023, Ph:7008816891

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EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. /2026/EZ

IN THE MATTER OF: -

Sri Dillip Kumar Samantaray

...Applicant(s)

VERSUS

Ranjan Kumar Samal & ors

...Respondents



AFFIDAVIT

I, Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha do hereby solemnly affirm and state as follows:-

1. That I am the Applicant in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

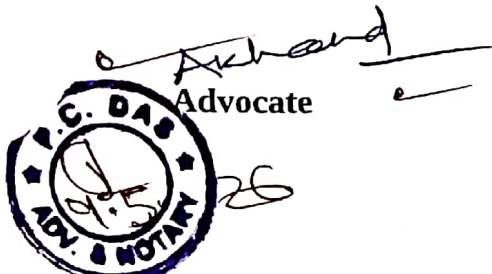
Dillip Kumar Samantaray

DEPONENT

VERIFICATION

Verified on this the 1st day of May 2026 at Cuttack that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;



The above named deponent
Solemnly affirm on 1.5.26
.....being identified
by.....Akhand, Adv.

Dillip Kumar Samantaray

DEPONENT



Annexure - 1 Series

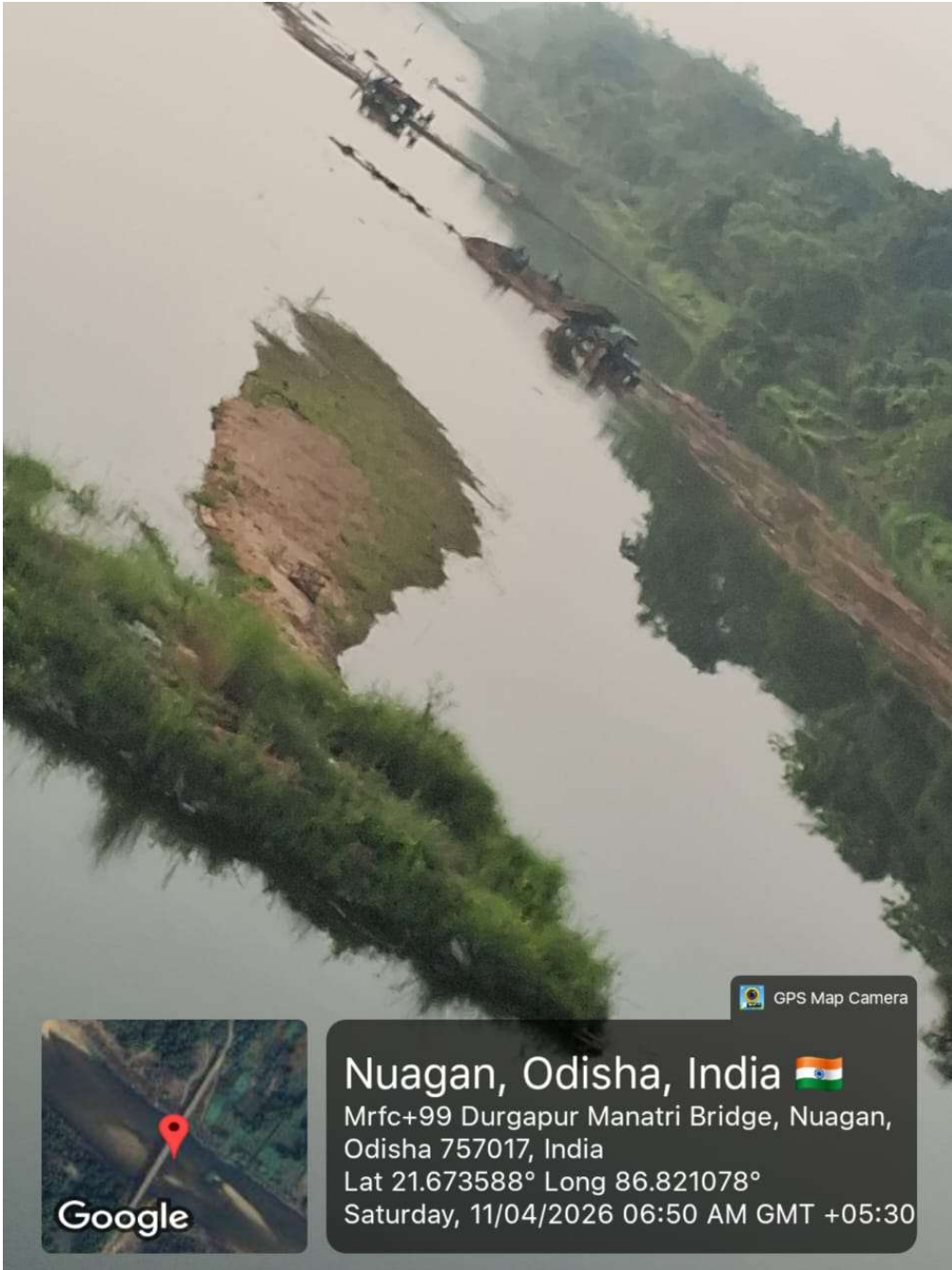
Illegal sand mining at Pandupal river Bed, Budhabalanga River, Badasashi, Mayurbhanja

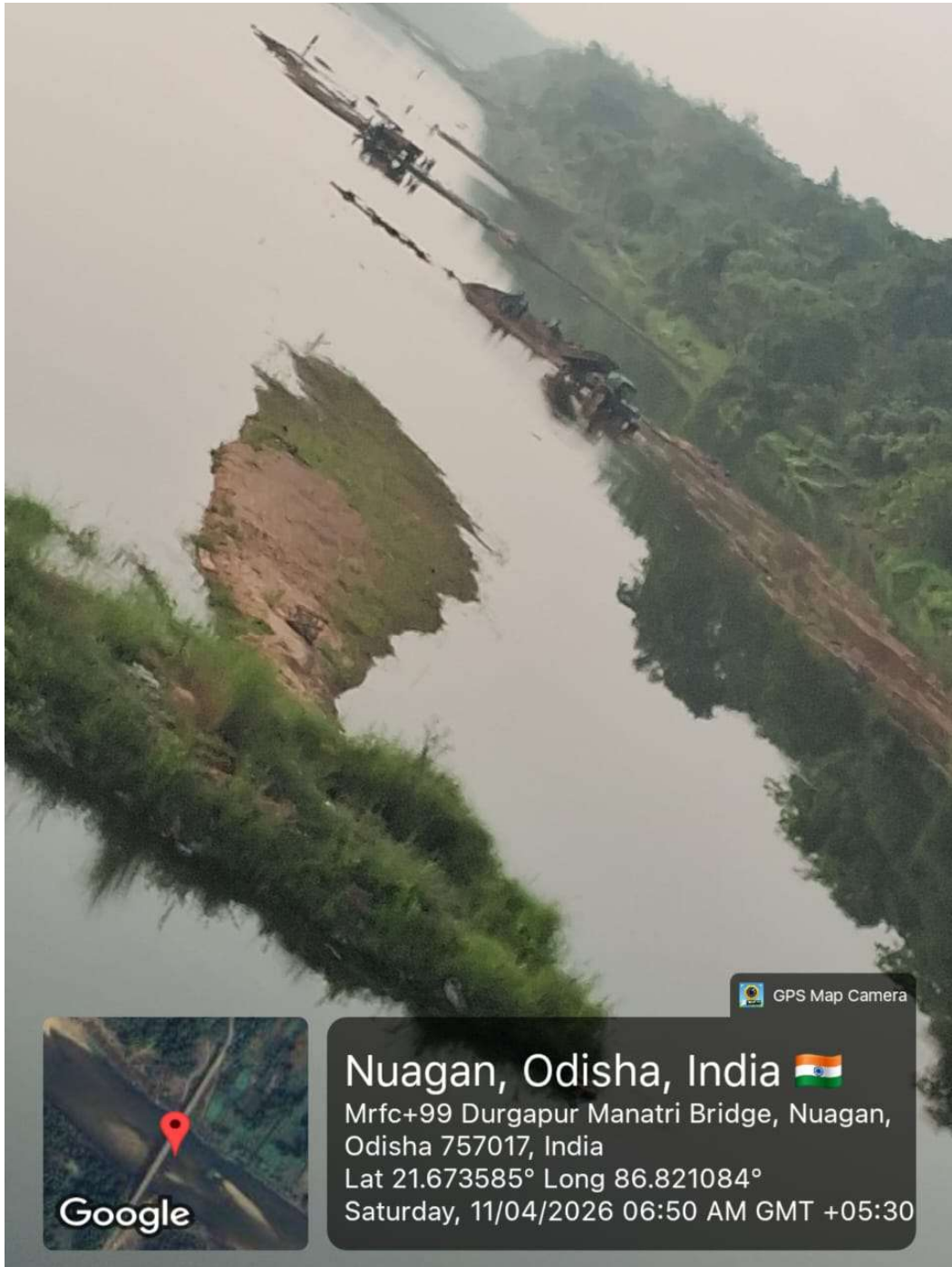


*True copy
attested
Asukand, Odisha*



**Illegal sand mining at Tentol river Bed, Budhabalanga river,
Badasahi Tahsil, Dist - Mayurbhanj**





GPS Map Camera



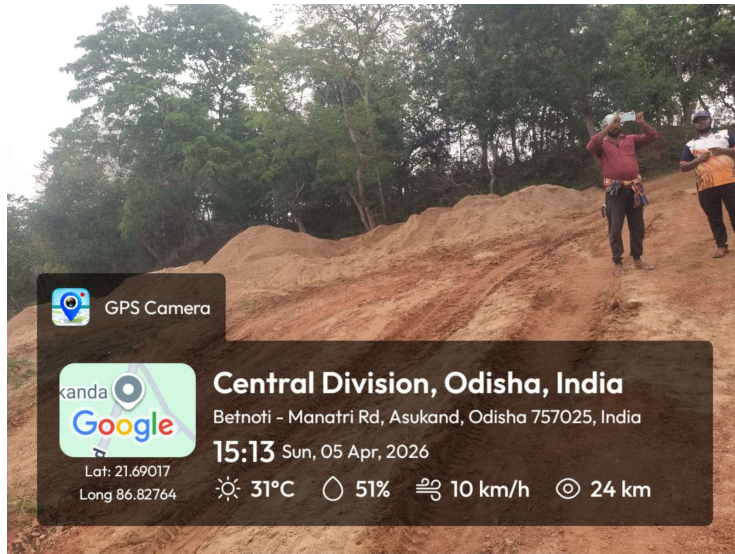
Nuagan, Odisha, India 🇮🇳

Mrfc+99 Durgapur Manatri Bridge, Nuagan,
Odisha 757017, India

Lat 21.673585° Long 86.821084°

Saturday, 11/04/2026 06:50 AM GMT +05:30

Illegal Sand Stocking at Different places near Tentol and Pandupal under Badasahi Tahsil after extracting sand from Budhabalanga river





Cutting down river Embankment of Budhabalanga river and making make shift road for illegal sand transportation



*True copy attested
Aichand, ttdv*

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)

Annexure - 2

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): MAYURBHANJ P.S. (थाना): BADASAHY Year (वर्ष): 2026
FIR No. (प्र.सू.रि. सं.): 0083 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 12/03/2026
17:30 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	3(5)
2	THE BHARATIYA NYAYA SANHITA (BNS), 2023	303(2)

3. (a) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday Date from (दिनांक से): 11/03/2026 Date To (दिनांक तक): 11/03/2026
Time Period (समय अवधि): Time From (समय से): 02:40 hrs Time To (समय तक): 07:00 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 12/03/2026 Time (समय): 17:30 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 006 Date and Time (दिनांक और समय): 12/03/2026 20:48 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH-EAST, 17 Km(s) Beat No. (बीट सं.):
(b) Address (पता): Rangapani Bridge ,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Bhabani Shankar Patra
(b) Father's Name (पिताका नाम): Bhabendra Patra
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1992 (d) Nationality (राष्ट्रीयता): INDIAN
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
------------------	--------------------------------	--------------------------

- (h) Occupation (व्यवसाय):

*True copy
attested
Aachand, Adv*

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	JOM Baripada Mayurbhanj , BARIPADA TOWN, MAYURBHANJ, ODISHA, INDIA
2	Permanent Address	Dhalpur , JAMDA, MAYURBHANJ, ODISHA, INDIA

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9437300181

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Permanent address (स्थायी पता)
1	Runa Samal			1. Gambharia,BA DASAHI,MAY URBHANJ,ODI SHA,INDIA	1. Gambharia,BAD SAHI,MAYURB HANJ,ODISHA,INDIA
2	Unknown1				

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature of Property (संपत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On 12.03.2026 at 05.30 PM complt Bhabani Sankar Patra Age-34, S/o-Sri Bhabendra Patra, AT: Dhalpur, PO-Khairpal, PS-Jamda, Dist-Mayurbhanj working as Junior Mining Officer, Mayurbhanj. During night enforcement on dt.10.03.2026 along with APR Force Baripada and Mining Squad Mayurbhanj at around 02.40 AM(11.03.2026),they detected a TATA Hitachi Chain Mounted excavator under Rangapani bridge involved in illegal lifting of sand. When we try to reach the spot around 9-10 tractors blocked our path and the excavator fled away inside the river after switch off the light. We ran before it showing us the operator ran away leaving the excavator inside the river. Then Runa Samal and some other persons came to the spot and admitted they are doing the said excavation. Sri Samal called another operator and take the excavator from the river to nearest road. No one of them interested to keep the custody of the same. So, we removed certain parts from the excavator like fuse, sensor, battery etc. so that it cant run away from the spot till shifting the excavator to nearest police station for safe custody. Then after reaching the police personnel from Badasahi PS at around 4.45 AM, we left the place for arrangement of shifting. At around 7 AM through telephonic message he came to know that they have taken the excavator from the spot. Then along with the Police we try to trace the excavator. From a CC TV footage at Manatri it is seen that they have transported the excavator using a Troller mentioning Jay Maa Hingula in its front. As the name plate was covered by cloth, the registration number of the Troller cant be traced. It is seen that the miscreants have excavated and transported approximately 4000 Cum of sand from the bridge safety zone of that area. Hence reported the matter at Ps for taking legal action against the excavator, troller, and culprits who were involved in illegal excavation and shifting of miner mineral. Basing on the report IIC registered Ps case No. 83 dt 12.03.2026 u/s-303(2)/3(5) BNS and directed ASI D K Patra to took up investigation of the case. A copy of FIR furnished to the complt in free of cost

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Dillip Kumar Patra Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 919439713063 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)
or (या)

- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): Swarnalata Minz

Rank (पद): I (Inspector)

No.(सं.): 917750831903

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male	1981		-		Is Proxitted: No
2				-		Is Proxitted: No

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s)(आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

Date: 12.03.2026

To

The Inspector In-Charge,
Badasahi Police Station, Badasahi.
Dist-Mayurbhanj.

Sub: FIR regarding Runa Samal of Gamharia and others involved in
illegal lifting of sand.

Respected Sir,

I Sri Bhabani Sankar Patra Age-34, S/o-Sri Bhabendra Patra, AT: Dhalpur, PO-Khairpal, PS-Jamda, Dist-Mayurbhanj working as Junior Mining Officer, Mayurbhanj. During night enforcement on dt. 10.03.2026 along with APR Force Baripada and Mining Squad Mayurbhanj at around 02.40 AM(11.03.2026), we detected a TATA Hitachi Chain Mounted excavator under Rangapani bridge involved in illegal lifting of sand. When we try to reach the spot around 9-10 tractors blocked our path and the excavator fled away inside the river after switch off the light. We ran before it showing us the operator ran away leaving the excavator inside the river. Then Runa Samal and some other persons came to the spot and admitted they are doing the said excavation. Sri Samal called another operator and take the excavator from the river to nearest road. No one of them interested to keep the custody of the same. So, we removed certain parts from the excavator like fuse, sensor, battery etc. so that it can't run away from the spot till shifting the excavator to nearest police station for safe custody. Then after reaching the police personnel from Badasahi PS at around 4.45 AM, we left the place for arrangement of shifting. At around 7 AM through telephonic message I came to know that they have taken the excavator from the spot. Then along with the Police we try to trace the excavator. From a CC TV footage at Manatri it is seen that they have transported the excavator using a Troller mentioning Jay Maa Hingula in its front. As the name plate was covered by cloth, the registration number of the Troller can't be traced. It is seen that the miscreants have excavated and transported approximately 4000 Cum of sand from the bridge safety zone of that area.

Therefore, in enclosing the photo copy of the incident I would request you to take stringent action against the excavator, troller and culprits who were involved in illegal excavation and transportation of minor mineral as per law. If needed the videography of the incident will be provided.

This may be treated as **FIR**.

Encl: Photo Copy


Yours faithfully,



Junior Mining Officer,
Mayurbhanj, Baripada
Mob-9437300181

5.30 PM
12.03.26

Received the deposit at ps, as it reveals a log case registered ps case No-83 dt-12-03-26 U/S-303(CD)/3(C5) BNS and directed ASI D.K. patra to take-up investigation of this case. Supplied a copy of FIR to the Compt. at free of cost.



12.03.26
IIC Badatalips

True copy
attested
Aukhand, ADV

Udyan Marg, S.O. 751009
EO826377516IN, IVR No: 6979826377516
22-04-2026 15:10:50, Counter No. 28
To: THE SSP OF POLICE
MAYURBHANJ, MAYURBHAN, 757001
From: DILLIP KUMAR SAMANTARAY
PLOT NO 3839/8, KHORDHA, 751025
Base Amt: 47.00
India Post

Place: Bhubaneswar
Date: 22/04/2026

Annexure - 3

To,

1. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fesec.or@nic.in
2. Collector-cum-District Magistrate, Mayurbhanj near the Bus Stand on Kacheri Road, Baripada, PIN-757001 , email : dm-mayurbhanj@nic.in
3. Deputy Director of Mines, (CDDM), Bhadrak circle, is located at Plot No - 4472/4591 near Salandi Hospital, motel chhak, Bhadrak, Odisha - 756100
4. Tahasildar, At/Po-Badasahi, PS-Badasahi, Dist- Mayurbhanj, Odisha -757026, email: mo.baripada@orissaminerals.gov.in
5. Superintendent of Police, Mayurbhanj, District Police Office, At/Po-Baripada, PS-Baripada Town, Dist-Mayurbhanj, Pin-757001, email-spmbj.orpol.nic.in
6. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
7. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com

Dear Sir,

I, **Sri Dillip Kumar Samantaray**, Advocate and Environment Activist residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha, PIN- 751025, M-9853632850, email : dillipsamantary476@gmail.com would like to bring to your kind attention the grave environmental violations being committed by one Ranjan Kumar Samal @Runa Samal by extracting sands from the Budhabalanga river in Odisha indiscriminately without any approval or permission from any authority and damage the eco-system of the river and so also the environment.

1. The above said person has blatantly disregarded the environmental norma and operates illegal sand mining at two



True copy
attested
Acharj, Adv



spots without Consent to Establish (CTE) and Consent to Operate (CTO) granted by the Odisha State Pollution Control Board (OSPCB) and the Environmental Clearance (EC).

- The illegal miner Ranjan Kumar Samal @ Runa Samal (Resident of Gambharia, Badasahi, Mayurbhanj, Odisha) is involving and continuing his illegal sand mining business since last three years. He operates mostly on two following spots at Budhabalanga river and extracting roughly more than 5,00,000 cubic Meter of sands from each sand bed.

- Tental sand Bed, Mauza – Tental, Gp – Chandanpur, Tehsil – Badasahi, Khata – 32, Plot – 345, Illegal Mining area - 7 acres
- Pandupal sand Bed, Mauza – Durgapur, R I - Durgapur, Tehsil – Badasahi, Khata – 50, Plot – 5, Illegal Mining Area - 10 acre

- The Mining Department on 12.03.2026 raided at Tental sand Bed and found that Ranjan Kumar Samal @ Runa Samal is involved in illegal sand mining at the sand bed and seized an excavator and later it was shifted by associates of Runa Samal from the river. The Mining officer of the District reported the matter to Badasahi Police Station and FIR has been lodged against Runa Samal and other persons vide FIR No. 0083, dt 12.03.2026 u/s 305(2) and 3(5) of BNS, 2023.

- As per the FIR, during night enforcement on dt. 10.03.2026 along with APR Force Baripada and Mining Squad Mayurbhanj at around 02.40 AM (11.03.2026), they detected a TATA Hitachi Chain Mounted excavator under Rangapani bridge involved in illegal lifting of sand. When they try to reach the spot around 9-10 tractors blocked their path and the excavator fled away inside the river after switch off the light and the operator ran away leaving the excavator inside the river. Then Ranjan Kumar Samal @ Runa Samal and some other persons came to the spot and admitted they are doing the said excavation.

- Ranjan Kumar Samal @ Runa Samal called another operator and take the excavator from the river to nearest road. No one of them interested to keep the custody of the same. So, mining squad removed certain parts from the excavator like fuse, sensor, battery

Udyan Marg S.O 751009
EO826377462IN, IVR No1: 6979826377462
22-04-2026 15:10:50, Counter No. 1,
To: THE ADDE CHIEF SECY FOREST ENVIRONMENT AMI
KHARAVELA BHAWAN, KHORDHA, 751001
FROM: DILLIP KUMAR SAMANTARAY
PLOT NO 3839/8, KHORDHA, 751025
Base Amt: 19.00
Wt: 20gms (Phy.)
P. Mode: QR

Udyan Marg S.O 751009
EO826377547IN, IVR No1: 6979826377547
22-04-2026 15:10:50, Counter No. 1,
To: THE COLLECTOR AND EM
MAYURBHANJ, MAYURBHANJ, 757001
FROM: DILLIP KUMAR SAMANTARAY
PLOT NO 3839/8, KHORDHA, 751025
Base Amt: 47.00
Wt: 20gms (Phy.)
P. Mode: QR

Udyan Marg S.O 751009
EO826377533IN, IVR No1: 6979826377533
22-04-2026 15:10:50, Counter No. 1,
To: THE DY DIR OF MINES
BHADRAK CIRCLE, BHADRAK, 756100
FROM: DILLIP KUMAR SAMANTARAY
PLOT NO 3839/8, KHORDHA, 751025
Base Amt: 47.00
Wt: 20gms (Phy.)
P. Mode: QR

Udyan Marg S.O. 751009
 E0826377520IN, IVR No1: 6979826377520
 22-04-2026 15:10:50, Counter No. 111111
 TO: THE TAHASILDAR
 BADASAHI TAHASIL, MAYURBHANJ, 757026
 FROM: DILLIP KUMAR SAMANTARAY
 PLOT NO 3839/8, KHORDHA, 751025
 Base Amt: 47.00
 Wt:20gms (PHY.)
 P.Mode: QR

etc. So that it cant run away from the spot till shifting the excavator to nearest police station for safe custody. Then after reaching the police personnel from Badasahi PS at around 4.45 AM, the squad left the place for arrangement of shifting. Later the people of Runa Samal have taken the excavator from the spot.

6. The mining officer in his FIR reported that miscreants have excavated and transported approximately 4000 Cum of sand from the bridge safety zone of that area. That means illegal mining from the two river bed since three years will be more than 5,00,000 cum.
7. The Ranjan Kumar Samal @ Runa Samal has dumped and illegally stored extracted sand at the near by Forest area of Pandupal in Durgapur Gp.
8. The illegal mining activities are causing severe environmental degradation, including land degradation, air pollution and potential groundwater contamination due to unchecked and unauthorized quarrying.

PRAYER :

In light of these severe environmental violations, I respectfully request the following actions be undertaken at the earliest:

- i) Conduct an immediate on-ground verification of the said river bed site to ascertain the extent of unauthorized sand mining and illegal stocking of sand at forest area by Ranjan Kumar Samal @ Runa Samal.
- ii) Compute the cost of excess minerals extracted and the environmental damage caused by these activities. Recover the computed damages from Ranjan Kumar Samal @ Runa Samal.
- iii) File appropriate legal action against the Ranjan Kumar Samal @ Runa Samal for violating environmental norms.



Yours Sincerely,

Dillip Kumar Samantaray

Sri Dillip Kumar Samantaray

*True copy
 attested
 Achard, Adv*

FORM-A

See Rule - 4(1)

Application for Information under section 6(1) of the Right to Information Act, 2005

My RTI Application No. /2026

To

The Public Information Officer

SEIAA, Odisha

01	Full name of the applicant	Dillip Kumar Samantaray
02	Father / Spouse name	Lingaraj Samantaray
03	Permanent Address	At: Baajrakot, PO: Bausagarh, PS: Ranpur, Dist: Nayagarh, Odisha -752026
04	Particulars in respect of Identity of the applicant	Voter Id Card ZHC0143941, See Annexure - A
05	Particulars of information solicited	See Annexure - B
	(a) Subject matter of information	
	(b) The period to which the information relates	
	(c) Specific details of information required	
	(d) Whether information is required by post / in person / E-mail	Post
	(e) In case by post (ordinary, registered or speed)	speed Post
06	6. Address/E-mail Id to which information will be sent & in which form	To the above-mentioned address and in print form/certified photo copy
07	Has the information provided earlier	No
08	Is this information not made available by the public authority	I do not know
09	Do you agree to pay the required fee?	Not Applicable
10	Have you deposited application fee? (If yes details of such deposit)	Not applicable
11	Whether belongs to BPL category, have you furnished the proof of the same?	Yes, Copy of the BPL Card No. 838351 attached as Annexure -C

Dillip Kumar Samantaray

Full Signature of the applicant

Date: 29/04/2026

ACKNOWLEDGEMENT

Office of The Public Information Officer

Received the application from Dillip Kumar Samantaray, S/o. Lingaraj Samantaray, Resident of Baajrakot, PO: Bausagarh, Dist: Nayagarh, Odisha -7520 26 on 29/04/2026 seeking information.

Place:



Signature & seal of Public Information office

True copy
attested
A. Chand, etc

1- Please provide the copy of permission granted for sand quarry over Budhabalanga River in Tentol Revenue village and pandupal Revenue village of Badasahi Tehsil Mayurbhanj District in favour of Ranjan kumar samal @Runa.

2 - provide the EC copy,if granted.


STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

 (A statutory body constituted by Ministry of Environment, Forest & Climate Change under
 Environment (Protection) Act, 1986)

 Letter No. 3286/SEIAA

 Dated 29.04.2026

To

 Sri Dillip Kumar Samantaray,
 S/o- Sri Lingaraj Samantaray,
 At-Bajrakot, Po-Bausagarh, PS-Ranpur,
 Dist-Nayagarh, Odisha -7520126

 Sub: RTI application of Sri Dillip Kumar Samantaray, received by SEIAA on dated
 29.04.2026 under RTI Act, 2005.

Sir,

In inviting a reference to the above subject, I am directed to say that a copy of Right to Application (RTI) of Sri Dillip Kumar Samantaray has been received by this Office on dated 29.04.2026. This is to inform you that the specific information sought against Serial No. 5(c) in regard to permission granted for sand quarry over Budhabalanga River in Tentol Revenue village and Pandupal Revenue village of Badasahi Tahasil Mayurbhanj district in favour of Ranjan Kumar Samal is not available in this office.

Yours faithfully,

[Signature]
 29/04/2026
 ES & PIO

Copy forwarded to

1. The Registrar, State Information Commission, Odisha, Block No. B-1, Toshali Bhawan, Satyanagar, Bhubaneswar for information.

[Signature]
 29/04/2026
 ES & PIO

*True copy
 attested
 Achand, ADV*

FORM OF VAKALATNAMA**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.

/ 2026 / EZ**BETWEEN**

Sri Dillip Kumar Samantaray

... Applicant(s)

-VERSUS-

Ranjan Kumar Samal & Ors

... Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha
_Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand,

BCE - O-269-2023

M- 7008816891

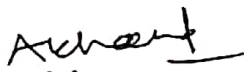
Plot No. 6F-1030, Sector-9, CDA, Cuttack - 753014

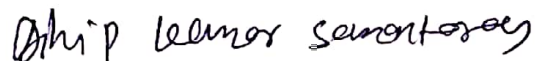
Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....27.04.....2026

Received from the executants(s)
satisfied and accepted as I hold
no brief for the other side

Accepted as above.


Advocate



SIGNATURE OF EXECUTANTS